Corporation Limited Kanpur has been referred to Board of Industrial & Financial Reconstruction (BIFR) under the provisions of the Sick Industrial Companies (Special Provisions) Act. 1985 BIFR is expected to deter mine & enforce the preventive, ameliorative and remedial measures to revitalise BIC Government would be able to take a view on the implemen tation of the BIC after it has been approved by BIFR with the consent of all parties concerned to the reliefs and concessions envisaged for them in the package. Government have already initiated the process to All up the vacancies of functional Directors in BIC.

Vacancies in the Office of Develop, ment Commissioner Handicrafts New Delhi

2449. DR. NAUSIHAL SINGH; Will the Minister of TEXTILES be pleased to state:

- (a) whether it is a fact that a number of vacancies of Investigator Handicraft Promotion Officer and Assistant Director are lying vacant for long time now in Office of the Development Commissioner, Handicrafts, New Delhi, if so, the number of such vacancies post-wise and the period since when these are lying vacant.
- (b> whether it is also a fact that during the period in question no meeting of the Departmental Pro motion Committee took place to fill up the vacancies; and
- (c) whether it is also a fact that the regular posts above the rank of Assistant Director have been filled on ad hoc basis; if so; the reasons therefor and the reasons for showing discremination towards junior level officers in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI VENKAT SWAMY) (a)

Headquarter Office In so far as situated at New Delhi of the Office Development Commissioner (Handicrafts) is concerned, the post-wise vacancy position is as under;

to Questions

- 1. Invistigattor No vacancy
- 2. Handicraft Promotion

No vacancy

3. (i) Assistant Director (Design)

> One vacancy; lying vacant w.e.f. 30.11-89.

- (ii) Assistant Diector-(Planning & Research) w.e.f, 6-2-90 No vacancy lying vacant.
- (b) As far the post of Assistant Director (Design) is concerned; there is only one vacancy which as per Recruitment Rules is to be filled up by direct recruitment is eonsulta t,ion with Union Public • Service Commission; hence holding of Departmental Promotion Committee does not arise. The post of Asstt. Director (Planning & Research) is a cadre post for grade IV Officers of the Indian Economic Service and as such the Department of Economic Affairs, Ministry of Finance has been requested to fill up the vacancy at the earliest,
- (c) Yes, Sir, Such ad-hoc appointments have been made in the public interest and there is no discrimination towards junior level officers in this regard as there was no regular vacancy under the promotion quota in grades below the rank of Deputy Director in the Headquarters Office situated in New Delhi, in the Office of the Development Commissioner (Handicrafts),

Spinning Mills in the Country

2450. SHRI PRAGADA KOTAIAH-Will the Minister of TEXTILES be pleased to state;

(a) the number of spinning mills and the places of their location with

installed spindles in each set up exclusively for the purpose of exporting yarn;

- (b) the details of the facilities and concessions extended to such mills for their establishment and functioning and the revenue foregone for the purposes by the Central as well as the State Governments;
- (c) the names of the managing directors of these mills;
- (d) the quantities, and the counts of yarn spun by each mill during the year 1992 in the form of straight reeled hanks and core yarns; and
- (e) the quantities of straight re eled hank yarn their counts and also of core yarns and their counts?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) As per Annexure-1. (See Appendix CLXVI, Annexurg No. 46.)

- (b) The facilities and concessions exteded to 100 per cent Export Oriented Units are as per existing Export-Import Policy of the Gove-rnment. Some of the main facilities and concessions are:
 - (i) Locational restriction not applicable.
 - (ii) Zero duty on import of non-prohibit items of capital goods including second hand.
 - (iii) Exemption from payment of central excise duty on capital goods, components and raw materials supplied.
 - (iv) Benefit of deemed export.
 - (v) Export of goods manufactured through the recognised export house/trading house/star trading house.
 - (vi) Benefit of foreign exchange earned in terms of liberalised exchange rate management system of Government of India.
 - (vii) Exemption from payment of corporate income tax for a

block of 5 years of the first 8 years of production.

- (c) As per Annexure-1 (See Ap pendix CLXVI Annexure No. 46)
- (d) and (e) Generally ecnt E.O.Us.. are extsorting yarn in the cone form. Details of the production available with the Office of Textile Commissioner are given in the statement enclosed at Annexure-1.

Co operative Spinning Mills in the country

- 2451. SHRI PRAGADA KOTAIAH: Will the Minister of TEXTILES be pleased to state:
- (a) the number of category-wise co-operative spinning mills in the country;
- (b) the number of spindles install ed in each category of mills, the number of cone winders in each, category and the number of reeling frames in each category;
- (c) the amount of share capital invested by the Government in each category of the mills;
- (d) the number of mills in each category running by elected managements; and
- (e) what is the policy Of the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY) (a) The number of category.wise Cooperative spinning mills in the country are as under:-

Growers' Cooperative	<u> </u>
Handloom "Weavers'	
Cooperative	56
Powerloom Weavers'	
Cooperative	_ 9

(b) The number of spindles installed in each category is as under.